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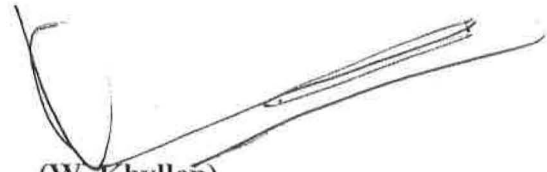
**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**(ORDERS BY THE GOVERNOR)**

**NOTIFICATION**

**Dated Shillong, the 6<sup>th</sup> October, 2021.**

No. LJ (A) 78/2021/5 - The Governor of Meghalaya is pleased to appoint Shri Saurabh Saraogi, Advocate as Panel Advocate in the High Court of Meghalaya with immediate effect and until further order.



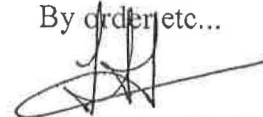
**(W. Khyllap),  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.**

Memo No. LJ (A) 78/2021/5-A,  
Copy forwarded to:-

**Dated Shillong, the 6<sup>th</sup> October, 2021.**

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong- 793001
2. The Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong- 793001.
3. The Sr. Govt. Advocates, High Court of Meghalaya, Shillong.
4. The Accountant General, Meghalaya, Shillong. The above Panel Advocate shall be entitled to fees as laid down in O.M. No. LR (B) 13/2002/Pt./155 dt. 17.10.2016.
5. The Registrar General, High Court of Meghalaya, Shillong- 793001.
6. The Treasury Officer, Shillong North/ South Treasury.
7. The Secretary, High Court Bar Association, Shillong.
8. Law (B) Department, Shillong.

By order etc...



**Deputy Secretary to the Govt. of Meghalaya,  
Law Department.**

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